#### COURT-1

### IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

APPEAL NO. 193 OF 2017 & IA NOS. 488 & 830 OF 2017

Dated: 24<sup>th</sup> October, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I. J. Kapoor, Technical Member

In the matter of:

GMR Kamalanga Energy Limited & Anr.

.... Appellant(s)

Vs.

**Central Electricity Regulatory Commission & Ors.** 

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Vishrov Mukherjee

Ms. Raveena Dhamija Ms. Yashaswi Kant

Counsel for the Respondent(s) : Mr. M.G. Ramachadran

Ms. Anusha Bardhan Mr. Shubham Arya

# <u>ORDER</u>

#### IA NO. 830 OF 2017

(Appln. for condonation of delay in filing rejoinder)

Delay in filing reply is condoned and reply is taken on record. Application is disposed of.

# **APPEAL NO. 193 OF 2017**

It is represented that pleadings are complete.

List the matter for hearing on <u>09.01.2018</u>.

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson